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Date: 26/11/2025

(2009) 12 DEL CK 0097 Delhi High Court

Case No: C.S. (OS) No. 2124 of 2009

The State Trading Corporation of

India Ltd.

APPELLANT

Vs

Rajat Pharmachem Ltd. and

Others

RESPONDENT

Date of Decision: Dec. 7, 2009 **Hon'ble Judges:** S.N. Dhingra, J

Bench: Single Bench

Advocate: D. Roy Chaudhary and D. Moitra, for the Appellant;

Judgement

@JUDGMENTTAG-ORDER

Shiv Narayan Dhingra, J.

After considering the judgment of Supreme Court in <u>Abdul Gafur and Another Vs.</u> <u>State of Uttarakhand and Others</u>, , I consider that the suit prima facie is maintainable.

IA No. 14441/2009 (Exemption)

2. Allowed subject to all just exceptions.

CS(OS) No. 2124/2009

- 3. Let the plaint be registered as suit.
- 4. Summons of the suit be issued to the defendants by ordinary process, registered A.D. as well as through approved Courier returnable for 24th February, 2010.

IA No. 14442/09 & 14443/09

5. Notice for the date fixed.